

To Regularize the Unauthorized Colonies

***1494. Shri. Shamsher Singh Gogi, M.L.A.:** Will the Urban Local Bodies Minister be pleased to state whether there is any proposal under consideration of the Government to regularize the unauthorized colonies within/outside the circular road Assandh ?

Dr. Kamal Gupta, Urban Local Bodies Minister, Haryana

Sir,

The action to notify the colonies under "The Haryana Management of Civic Amenities & Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Act, 2021", as per norms, will be initiated as soon as the proposal is received from Municipal Committee, Assandh.

EXECUTIVE SUMMARY

- That the Haryana Development and Regulations of Urban Areas Act, 1975 is applicable in and around municipal limits of towns. The Act prohibits the transfer of land by subdividing it into a colony without obtaining licence from the Director, Town & Country Planning.
- Over a period of time, numbers of unauthorized colonies have come up in various towns in violation of this Act. These colonies lack basic infrastructure and civic amenities such as water supply, sewerage, roads and street light.
- The Government to grant relief earlier regularized number of colonies in the year 1992-1993 and 2004. But, the Hon'ble Court stayed the process of regularization vide order dated 02.08.2012 in CWP no. 14717 of 2012 titled as Indu Rani Vs S.S. Dhillon.
- The Govt. with the aim to provide essential services in unauthorized colonies, enacted an Act namely "The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provision) Act 2013" (Act no. 13 of 2013) on 26.09.2013. Total 887 such areas were declared as civic amenities and infrastructure deficient areas in the State under the said Act in the year 2013-14.
- The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provision) Act 2016" (Act no. 14 of 2016) was enacted on 21.04.2016, in order to provide essential services in unauthorized colonies which were left or not covered under the Act no. 13 of 2013. Under the Act no. 14 of 2016, total 685 colonies were notified.
- In the year 2021, amendment has been carried out in the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provision) Act 2016 vide which the condition of 50% built up area, condition of cut of date (i.e. 31.03.2015) and time period of enactment of the Act have been omitted. Further, the Government has finalized Norms for the colonies, which also stands conveyed to all municipalities on 14.02.2022.
- The Town & Country Planning Department had invited applications on their portal from Resident Welfare Association & Developers. Approximately 1300 colonies applications were received, out of which approximately 845 colonies fall were within the municipal limits.
- Till date, layout plans of 27 colonies falling within MC limit of Sonipat have been received from T&CP Deptt. which have been forward to MC, Sonipat on 09.03.2022 for taking further necessary action as per the Act & the norms.
- As per the requirement of the Act, municipalities are required to pass the resolution and send to the Govt. Necessary approval of the Government would be expedited and some colonies are expected to be notified in phased manner.

अवैध कॉलोनियों को नियमित करना

‘1494. श्री शमशेर सिंह गोगी, एम०एल०ए०: क्या शहरी स्थानीय निकाय मंत्री कृपया बताएंगे कि क्या सर्कुलर रोड असंध के अन्दर/बाहर अनाधिकृत कॉलोनियों को नियमित करने का कोई प्रस्ताव सरकार के विचाराधीन है ?

डा० कमल गुप्ता, शहरी स्थानीय निकाय मंत्री, हरियाणा

श्रीमान,

नगर पालिका असंध से प्रस्ताव प्राप्त होते ही मानदंडों के अनुसार “हरियाणा प्रबंधन नागरिक सुविधाओं और बुनियादी सुविधाओं की कमी वाले नगर क्षेत्र (विशेष प्रावधान) संशोधन अधिनियम, 2021” के तहत कॉलोनियों को अधिसूचित करने की कार्रवाई शुरू की जाएगी।